NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.76/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES:

Mr. Anil Ramprasad Indani & Ors.

V/s.

M/s. Rims Fastners Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 213, 241-242 of the Companies Act, 2013.

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		Nikhil Rejan V. Deshpande		Respondent No. 30	A Eyou	

<u>ORDER</u>

CP No.76/59,213,241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.

CP No.76/59,213,241-242/NCLT/MB/MAH/2016

- 2. Vide an Order dated 22nd December 2016 the Respondents were directed to file their Reply on or before 31st January, 2017. However, reply has not yet been filed. However, the Petitioners on their part have granted Inspection to the Respondents and fully co-operated.
- 3. If the Reply by the Respondents shall not be filed on or before 14.03.2017 the right to file Reply shall be forfeited. Copy of Reply is to be served on the other side in advance.
- 4. The Petitioner is given a liberty to file Rejoinder, if any, by 31.03.2017.
- 5. Let this Petitioner be now listed for final hearing on **11.04.2017**.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

24th February, 2017.

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